O.A. No. 25/87 (JUDSMENT OF THE TRIBUNAL)

The applicant herein has registered himself with the Employment Exchange vide Registration No. USx / 3993 / 86 . Respondent in this Application, viz., Audit Officer, O/o.Accountant-General, Hyderabed, Andhra Pradesh had issued a requisition to the employment exchange, viz. Notification no.AG/ (AU)1/Admn.I/Rech./6-1/86-87/119 dated 25-9-1986 asking the employment exchange to sponsor the candidates for the post of Paon(Group 'D'). The applicant stated that he had submitted an application dated 24-12-1986 to the Respondent to consider him for the post. His grievance is that he is entitled as of right to be considered for the post even if his name has not been sponsored by the Employment Exchange and that if he is not being considered, it will be violative of his Right under Article 16 of the Constitution.

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contd..2

- 2. By way of interim directions, we had directed the respondent to consider the case of the applicant for the post of Peon along with the candidates sponsored by the Employment Exchange subject however to the condition that the applicant fulfils the rules regarding qualifications, fitness etc. and his Application dated 24-12-1986 has been received by the authorities.
- has been filed stating that interviews and the selection process was completed by 10-12-1986, that is long prior to the applicant having submitted his application dated 24-12-1986. It is also stated that even this application dated 24-12-1986 alleged to have been sent has not been received by the respondent.
- 4. We have heard Mr. Devaraj, CGSC and Learned Counsel for the applicant. Learned Counsel for the Applicant admits that since the interviews were over by the time the application of the applicant was submitted to the office, he wasnot pressing the matter.

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4. Since it is evident that the selection process had been completed by 10-12-1986, that is, much before the applicant approached this Tribunal, no relief can be granted to the applicant, inasmuch as the interviews and selection had already bean completed. In the circumstances, the application has become infructuous, and is dismissed accordingly. We order as to costs. (Dictated in Open Court)

(E.M. JAYAS IMHA)

Vice-Chairman

(D.SHRYA RAD)

Member.

23rd Feb., 1987

RSK °